

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 380/MP/2023 along with IA No. 81/2026

Subject : Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreement dated 1.6.2022 executed between Petitioner and Solar Energy Corporation.

Petitioner : NTPC Renewable Energy Limited (NTPCREL)

Respondents : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri S. Venkatesh, Advocate, NTPCREL
Ms. Mandakini Ghosh, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Respondent/SECI submitted that the Petitioner's request for extension of the Scheduled Commissioning Date of the Project is still under consideration and sought some time to decide upon the said request.

2. Considering the above, the Commission adjourned the matter. The Respondent /SECI was also directed to place on record its decision on the Petitioner's request before the next date of hearing.

3. The Petition will be listed for hearing on **22.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

